

[Translation]

**Urban Development Schemes of Bihar and Gujarat**

323 SHRI RAM LAKHAN SINGH  
YADAV:  
SHRI KASHIRAM RANA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether some urban development projects of Bihar and Gujarat are lying pending with the Union Government for approval;

(b) if so, the details thereof; and

(c) the time by which these are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (c). No, Sir. No Urban Development Projects are pending with the Govt. of India. However, the Integrated Development of Small & Medium Towns is an on-going scheme for which towns are selected every year based on the list of prioritised towns along with the detailed project reports sent by various State Governments. The final selection of towns for assistance for the financial year 1991-92 has not been made.

**Mixing of Stone in Coal**

324. KUMARI UMA BHARTI: Will the MINISTER OF COAL be pleased to state:

(a) whether the Government propose to take any action to prevent mixing of stones in coal;

(b) if so, the details thereof; and

(c) if not, the measures proposed to be

taken by the Government to counter the adverse effect thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COAL (SHRI S.B. NYAMAGOUDA): (a) to (c). In certain mines, thin bands of clay and stone occur interbedded in the coal seams. While mining coal from such seams, the bands get mixed with coal. Following steps are taken to minimise the quantity of stones and shales in coal sent to consumers:

1. While loading coal at the face in underground mines, these extraneous materials are segregated.
2. In the stocks on surface, manual picking is done to remove shale and stone pieces.
3. In Coal Handling Plants, slow moving picking belts are provided where picking up of shale and stone pieces is done.

**Gradation of Coal**

325. SHRI LAKSHMI NARAIN MANI  
TRIPATHI:  
SHRI HARADHAN ROY:

Will the MINISTER OF COAL be pleased to state:

(a) whether Coal India Limited has upgraded the coal produced by its establishments during the last three years;

(b) if so, from what date;

(c) whether the prices of coal have also increased due to this upgradation;

(d) if so, the prices of various grades of coal;

(e) the excess amount of money received by the Coal India Ltd. upto Dec. 31, 1991 as a result thereof; and

(f) the extent of increase made in the prices during the last three years till date and the dates on which these prices were increased?

THE DEPUTY MINISTER IN THE  
*Production Mix*

MINISTRY OF COAL (SHRI S.B. NYAMA-GOUDA): (a) and (b). The Coal companies are authorised to revise the grades of coal on the basis of samples drawn and analysis of quality carried out in conformity with the standards and methods laid down by the Coal Controller. Grade-wise production of coal by Coal India Limited as per notified grades of mines/ seams for the last 3 years is given below:-

(Million Tonnes)

*Grade*

	1988-89	1989-90	1990-91
Assam Coal	0.90	0.84	0.68
A	2.96	3.07	2.96
B	22.61	21.88	21.97
C	32.54	34.01	37.85
D	22.77	20.71	17.71
E	24.50	25.03	25.82
F	26.91	32.99	39.01
G	1.42	1.41	4.03
Total Non Coking (a)	134.61	139.94	150.03
Steel grade			
Steel Grade I	0.26	0.03	0.03
Steel Grade II	0.52	0.49	0.34
Washery Grade I	2.94	2.30	1.42
Washery Grade II	2.98	1.52	1.57
Washery Grade III	10.79	12.86	12.95
Washery Grade IV	18.90	20.79	22.75

**Production MIX***(Million Tonnes)***Grade**

	1988-89	1989-90	1990-91
Semi Coking I	0.33	0.47	0.55
Semi Coking II	0.19	0.17	—
Total Coking (B)	36.91	38.63	39.61
Grand Total (A) + (B)	171.52	178.57	19.64

(c) to (f). The prices of various grades of coal were last revised w.e.f. 28.12.91. The average price of coal of Coal India Limited based on declared grades for the last three years is as follows:

<i>Rs. per tonne</i>		
1988-89	1989-90	1990-91
274.20	268.70	262.89

*[English]*

**National Wage Policy and Welfare  
Policy for Migrants**

326. SHRI BRAJA KISHORE TRIPATHY: Will the PRIME MINISTER be pleased to state:

(a) whether Government are contemplating to formulate a National Wage Policy and an Integrated Welfare Policy for migrate labour;

(b) if so, the details thereof; and

(c) the estimated quantum of migrant labour as on 1st January, 1992 Statewise?

THE DEPUTY MINISTER IN THE

MINISTRY OF LABOUR (SHRI PABAN SINGHGHATOWAR): (a) and (b). The Inter-State Migrant workmen (Regulation of Employment & Conditions of Services) Act, 1979 provides that an inter-state migrant shall in no case be paid less than the wages fixed under the Minimum Wages Act, 1948. It further provides that it shall be the duty of every contractor employing inter-state migrant workmen in connection with the work of an establishment to which this Act applies,-

(a) to ensure regular payment of wages to such workmen;

(b) to ensure equal pay for equal work irrespective of sex;

(c) to ensure suitable condition of work to such workmen having regard to the fact that they are required to work in a State different from their own State;

(d) to provide and maintain suitable residential accommodation to such workmen during the period of their employment;

(e) to provide the prescribed